

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

JAIPUR BENCH, JAIPUR

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OA No. 321/1996

Date of order: 6-8-1997

Topan Das S/o Shri Pritam Das employed on the post of Tea Maker in T.D.M., office, Ajmer.

.. Applicant

Versus

1. Union of India through Secretary to Ministry of Communication, Department of Telecom, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecom, Rajasthan Circle, Jaipur.
3. The Secretary, Tiffin Room, Office of the Telecom District Manager, Ajmer District, Ajmer.

.. Respondents

Mr. Shiv Kumar, counsel for the applicant

Mr. Mukundi Lal, SDE (Legal), departmental representative for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

O R D E R

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Applicant, Topan Das, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, assailing the impugned decision dated 16-2-96 at Ann.A1 and the order dated 17-5-96 at Ann.A2.

2. We have heard the learned counsel for the applicant and Shri Mukundi Lal, SDE (Legal), departmental representative for the respondents.
3. It has been stated by the learned counsel for the applicant and the departmental representative that the services of the applicant on the post of Tea Maker has been regularised by an order dated 21-5-97. We are of the view that this application has become infructuous. It is, therefore, dismissed.

(10)

having  
as become infructuous with no order as to costs.

O.P.Sharma  
Administrative Member

Gopal Krishna  
(Gopal Krishna)  
Vice Chairman